

person of the public premises without authority for such occupation. The definition extends to the continuance in occupation by any person of the public premises after the authority under which he was allowed to occupy the premises has expired or has been determined for any person whatsoever.

(b) No, Sir.

### **Inquiry into Aircrashes**

4175. SHRI RATANSINH RAJDA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) how many aircrashes occurred in our country since 1953 and how many Courts of Inquiries were appointed for those aircrashes;

(b) is it a fact that the recommendations made by these Courts of Inquiries are not implemented seriously and only 'convenient' recommendations are implemented; and

(c) is it a fact that Indian Commercial Pilots' Association has often complained to Government that the problem of maintenance of aircraft and system of snag rectification should be renewed in a more practical way but no effective steps have been taken in that direction as a result whereof air-travel continues to be unsafe and there is constant impending danger of air crash in future?

THE MINISTER OF STATE OF THE MINISTRIES OF CIVIL AVIATION AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): (a) During the years 1953 to 1982 (upto October) there were a total of 727 notifiable accidents, out of which 27 were investigated/are being investigated by Courts of Inquiry appointed under Rule 75 of the Aircraft Rules, 1937.

(b) No, Sir. After the acceptance of the reports of the Courts of Inquiry, the recommendations made therein are implemented.

(c) No, Sir. The maintenance of aircraft and system of snag rectification is reviewed on continuous basis and updated as per the latest preventive maintenance concepts.

### **Trade Relationship with China**

4176. SHRI JAGDISH TYTLER: Will the Minister of COMMERCE be pleased to state:

(a) whether India has suggested to China the need for reaching an agreement so that the two countries do not export items of mutual interest below a certain agreed price so as to ensure a better exchange relation;

(b) if so, what has been the Chinese reaction to the proposal; and

(c) what other steps are being considered for better trade relationship with China, with details?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) and (b). During discussions on bilateral trade with a high level Chinese delegation in May, 1982 it was observed by the Indian side that India and China were competing in international markets in their exports of tea, jute textiles, sports goods, knitwear, woollens and light engineering items. It would ensure better foreign exchange realisation to both the countries if they were to agree to export at the normal price.

(c) the promotion of trade between India and China, a number of delegations have been exchanged between the two countries.

### **Opening of Branch Office of L.I.C. in Jajpur**

4177. SHRI A. C. DAS: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Broader Business Policy of L.I.C. provides that whenever business out-turn

exceeds one crore of rupees in urban areas and Rs. 80 lakh in rural areas, it would justify opening of a branch office to augment business;

(b) the reasons why no branch office has been opened in Jajpur, Orissa, where the business out-turn has exceeded Rs. one crore and 6 lakhs by 31st March, 1982;

(c) whether it is a fact that the policy-holders from Jajpur situated at a distance of more than 100 kilometers from Cuttack have to visit Cuttack for transaction of insurance business there; and

(d) when Government propose to open the branch office at Jajpur, keeping in view the above mentioned two factors?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). The criteria adopted by the LIC for opening a new branch office envisages a minimum new business of Rs. 150 lakhs on the average during the last three years from the territory proposed to be assigned to the branch office. New business from the Jajpur sub-division at present falls considerably short of the minimum criteria.

The business from Kendrapara sub-division which is near Jajpur is, however, higher and the LIC proposes to upgrade its development centre at Kendrapara into a full fledged branch office shortly. With the upgradation of the office at Kendrapara, which is nearer Jajpur than Cuttack, it will soon be possible to look after the insurance needs of Jajpur sub-division better.

#### Cadets selected for Training by Combined Services Selection Board

4178. SHRI R. P. YADAV: Will the Minister of DEFENCE be pleased to state:

(a) number of cadets with place and State, selected this year by the Com-

bin'd Services Selection Board for training in each Wing i.e. Army, Navy and Air Force and duration and Centres of their training;

(b) what are the charges, fees etc. during the training period and scholarships, stipend and other allowances being paid to each trainee of these three Wings of forces;

(c) reasons why the Gentlemen cadets of IMA are not being paid equal to the IAS probationers or at par with the trainee of Air Force; and

(d) what steps are being taken to give better payment and treatment to cadets of IMA and what special improvements are proposed to be made during the Golden Jubilee year of the Academy?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-5676/82].

(c) Comparison between IAS probationers and Gentlemen Cadets of IMA is not possible because there are differences in the ages of entry, mode of recruitment and service conditions of the two Services. As regards the Air Force trainees and the IMA trainees there is no difference between the two Services. However, IMA trainees are commissioned after 1-1/2 years, whereas Air Force trainees are commissioned after 1 year of training and are then entitled to basic pay and allowances. However, they complete training after another 6 months.

(d) The question of making entry to the Pre-Commission training more attractive to prospective entrants to the Services is under Government's consideration. However, this is not linked to the Golden Jubilee year of the Academy.